

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
PRINCIPAL BENCH

ITEM No. 118
(IB)-949(PB)/2020

IN THE MATTER OF:

State Bank of India
v.
Nazuk Khan

.... Petitioner/Applicant

.... Respondent

Order Under Section 95 of Insolvency & Bankruptcy Code

Order delivered on 09.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Abhishek Anand & Mr. Tanveer Oberoi,
Advs.

For the Respondent

Mr. Ankit Parashar, Adv.

ORDER

IA 556/2021

Learned Counsel for Applicant is directed to issue notice to the other side. List the matter on 17.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)